

Cr. Case No.6/19
CNR No.DLCT11-000983-2019
State v Ramesh Bhardwaj & Ors.
13.08.2020

The matter was listed for hearing on 15.4.2020. The matter was adjourned to 13.5.2020, 11.6.2020, 10.7.2020 and thereafter, for today i.e. 13.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Circular No.E-8051-8130/comp/RADC/ND dated 03.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

13.8.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Manish Rawat, learned Additional PP for the State.
A-1 Ramesh Bhardwaj @ Ballu is absent.
A-2 Sharad Chauhan through Sh. Rahul Saraswat, learned counsel.
Proceedings against A-3 Sonu Virender Mann @ Kala stands abated.
A-4 Mohan Lal Verma and A-5 Sanjay are absent.
A-6 Amit Bhardwaj through Sh.Rahul Saraswat, learned counsel.
A-7 Rajnikant through Sh. R. S. Malik, learned counsel.
A-8 Mukhtiyar Singh through Sh.Rahul Saraswat, learned counsel.

Supplementary charge-sheet was filed in this case on 18.02.2020 alongwith couple of FSL reports. The copies were supplied to the accused.

The learned counsels for the accused appearing today


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submit that they have to go through those documents to make submission on the point of Charge.

Let the matter be listed on **03.9.2020** at **10.30 am** for arguments on Charge.



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(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 13.8.2020 (SR)

SC No.4/19
CNR No.DLCT11000484-2019
State v Akhileshpati Tripathi & Ors.

13.08.2020

The matter was listed for hearing on 15.4.2020. The matter was adjourned to 13.5.2020, 11.6.2020, 10.7.2020 and thereafter, for today i.e. 13.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

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13.8.2020
 Present:

(Proceeding through VC on CISCO WEBEX)

Sh. Manish Rawat, Learned Additional PP for the State.
 A-1 Akhileshpati Tripathi, A-4 Suraj, A-5 Sachin, A-6 Lal Babu, A-8 Sachin Gupta, A-9 Radhey Shyam, A-10 Rahul Kumar, A-11 Mithilesh, A-13 Sanjeev, A-14 Himanshu Jain, A-15 Naresh, A-17 Salman and A-18 Smt. Geeta through Sh. Prashant Manchanda, learned Advocate with Ms. Aditi Sharma, learned counsel.

A-2 Akash Verma and A-3 Malik Mohd. Fahad through Sh. Rishikesh Kumar, learned Advocate.

A-19 Prem Pal and A-20 Kamal through Md. Irshad, learned Advocate.

A-7 Hari Chand and A-21 Somwati have already expired. A-12 Vijay (PO).

A-16 Ramandeep discharged vide order dated 05.01.2019.

None of the accused appeared through Video Conferencing

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today.

The matter is at the stage of recording of statement of accused. The draft questions were prepared which are in the computer of P.A. The reader of the court has been asked to post those draft questions on the court email ID i.e. readercbi09radc@gmail.com . In case normal functioning of courts is not resumed then, the draft questions would be sent to the learned counsels for the accused persons for their perusal. Accused would ^{Ans.} may answer those questions and would send in PDF format at court e-mail ID. Hard copy would be singed on resumption of normal functioning of courts.

Matter be listed on **08.9.2020 at 11.00 am** for recording statement of accused.



13.8.2020

(AJAY KUMAR KUHAR)
**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 13.8.2020 (SR)**